

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.40387-40388 of 2013

(Arising out of Order-in-Appeal No.267 & 268-12 dt.30.11.2012 passed by
Commissioner of Central Excise (Appeals), Madurai - 2)

Craze India Pvt Ltd,

Appellant

Nagari, Iyyankottai Post, Thanchiyam (via) Madurai 625 221

Vs

Commissioner of Central Excise,

Respondent

Lal Bahadur Shastri Marg, C.R.Buildings, Madurai - 625 221

APPEARANCE:

For the Appellant : Sh.K.Vaitheeswaran, Advocate

For the Respondent : Sh.Arul C Durairaj, Superintendent

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)

DATE OF HEARING : 15.04.2021

DATE OF DECISION: 15.04.2021

FINAL ORDER No. 41529-41530 / 2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above cases are also included in the said list. The assessee has conceded to this. As the matter is closed, the appeals are dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Venkata Subba Rao)
Member (Technical)**

Vsr